

**Minutes of the Meeting of the Commission held on 7.3.2006
in the chamber of CIC**

Present:

- 1. Shri Wajahat Habibullah, CIC in chair**
- 2. Smt. Padma Balasubramanian, IC**
- 3. Dr.O.P. Kejariwal, IC**
- 4. Shri A.N. Tiwari, IC**
- 5. Prof. M.M. Ansari, IC**

Joint Secretary & Registrar and Under Secretary assisted the Commission.

2 Shri Devi Prasad, OSD, Department of Expenditure gave a presentation to the Commission on the proposed National Institute of Accountability and Transparency. The Commission requested IC (T) to send a proposal to Ministry of Personnel with the assistance of Shri Devi Prasad for getting it approved with a most appropriate legal structure and financial support from the Centre.

3. The Commission approved the minutes of the meeting held on 28.2.2006 and took note of following action taken on the minutes of the meeting held on 21.2.2006:-

(a) The Commission was briefed that as decided by the Commission any appeal or complaint when received in the Commission, details available were being entered into computer software prepared by NIC. In case of a complaint, comments of the opponent were being sought before it was placed before the Information Commissioner for further orders. In case of appeals, it would be verified whether the appeal contained all necessary details as mentioned in Rule 3 of CIC (Appeal Procedure) Rules, 2005. If it is not strictly according to the Rule 3, the appeal would be returned to the appellant with a request to send it in the format so as to comply with the provisions of Rule 3 along with documents as prescribed in Rule 4 of the Rules. For some time period, a copy of the Rules would also be provided to the appellant with a request to supply to the Commission adequate number of copies so that if required, comments of the

respondents could be sought. All the relevant details made available under Rule 3 would be filled in the computer software which would facilitate the monitoring of appeals and complaints.

(b) A proforma under Section 25 of the RTI Act, 2005 was under preparation under the guidance of IC (T).

(c) Website of the CIC has been modified to show reallocation of Ministry of Railways to IC (K) and Company Affairs to IC (A).

(d) Ministry of Personnel has been requested to take note of the Commission's decision with regard to 'file notings' which is in contrast to DOP&T OM 10/8/2006-IR dated February 2, 2006.

(e) The Commission noted that it had very fruitful interactions with all Ministries, Departments and appreciated the efforts made by the staff of the Commission for organizing it.

4. The Commission would take up with Department of Personnel & Training with regard to their OM clarifying the delegation of financial powers of the Commission.

5. The Commission discussed the interpretation of Section 7(3) (a) of RTI Act 2005 with regard to payment of further fees as cost of providing information in context of an appeal received in the Commission.

6. The Commission discussed the forthcoming visit of the Chief Information Commissioner (CIC) to UK as a guest of Her Majesty's Government and discussed various issues of interest that CIC could take up with his counterpart in UK and with heads of public authorities of UK.